

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4437
ANSWERED ON:17.04.2001
REVISION OF ROYALTY ON COAL IN ORISSA
KUMUDINI PATNAIK

Will the Minister of COAL be pleased to state:

- (a) since when the royalty on coal in Orissa has not been revised by the Union Government;
- (b) if so, whether it is in violation of the statutory period of revision and Sarkaria Commission's recommendations;
- (c) if so, the details thereof;
- (d) the amount of royalty due on coal to the State and the grant-in-aid due to delay in revision of coal; and
- (e) the steps taken by the Government to effect the payment of these dues to the State Government?

Answer

MINISTER OF STATE FOR COAL (SHRI SYED SHAHNAWAZ HUSSAIN)

- (a): The royalty on coal for all coal producing States including Orissa has not been revised since 11.10.1994.
- (b): No, Sir.
- (c): Does not arise in view of the reply given to part (b) above.
- (d): Royalty paid to the Government of Orissa during last three years is given below.

(Rs. in crores)

1997-98	1998-99	1999-2000
227.59	227.40	226.58

Since there is no statutory time frame specified for revision of royalty, the question of any grant-in-aid for delay in revision does not arise.

- (e): Does not arise in view of answer given in part (b) above.